

## **Minutes of the Meeting of the Commission held on 9.8.2011.**

### **Present:**

- A. Shri Satyananda Mishra, Chief Information Commissioner
- B. Smt. Annapurna Dixit, Information Commissioner
- C. Shri. Shailesh Gandhi, Information Commissioner
- D. Smt. Deepak Sandhu, Information Commissioner
- E. Smt. Sushma Singh, Information Commissioner
- F. Shri B.B. Srivastava, Secretary and other officers assisted the Commission.

### **Agenda-1: The Receipt/Disposal statement for June, July 2011.**

The Commission noted the Receipt/Disposal statement for June and July, 2011.

The Commission however, desired that henceforth the information in respect of number of days CIC/ICs were on tour/leave during a month shall also be reported.

The Commission further desired that it would be meaningful if the dak received in a registry is scrutinized on a daily basis; and the monthly report reflects registry-wise number of appeal/complaints identified and scrutinized, but not registered along with number of registered appeal/complaints. The commutative approximate pendency of appeal/complaints as at the end of the month should also be reported. The Commission also desired for random check by senior officers to ascertain status of dispatch of Dak from central registry and its scrutiny and follow up action, including registration of appeals/complaints in registries.

### **Agenda-2: Progress on the proposed Convention, 2011.**

The Commission approved the minute-to-minute programme for the two days Convention 14-15/10/2011 including the same for inaugural and valedictory sessions.

The Commission also approved the list of Panelists/Chairpersons for each of the technical sessions, as submitted by the Secretariat. The Commission directed that formal invitation shall be sent immediately soliciting their acceptance to attend the technical sessions as panelists/chairpersons; as the case

may be. It was also decided that they should be contacted personally also in this regard.

The Commission desired that each registry, with the approval of the CIC/ICs shall provide a list of Ministry/Department/Public Authorities whose CPIO/Appellate Authority shall be invited to attend the sessions in the Annual Convention.

### **Supplementary Items**

The Commission desired that an effort may be made to compile and publish important cases regarding use of RTI Act and the benefits accruing to citizens; highlighting changes brought about in the accountability and transparency scenario, as a result of decisions of the Commission.